

given large contract to private bodies to extract the ores from the mines in violation of Government instructions not to employ contractor's labour in mines;

(b) whether M/s. Bikaner Gypsums Ltd. have laid off large number of workers;

(c) whether Government have referred the dispute of lay-off between the above management and Gypsum Mine Workers' Union to the adjudication to the proper Labour Court and if so, when; and

(d) the steps Government propose to take to stop repeated violations of settlement by management and contractors ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) The Company have given Contracts for the raising, loading and transport of gypsum. The question whether the contract system is justified has been referred to an Industrial Tribunal for adjudication.

(b) 139 workmen were laid off from the 10th October to 21st October, 1967.

(c) Government have on the 18th December, 1967 referred the dispute to the Industrial Tribunal, Jaipur for adjudication.

(d) There have been complaints of non-implementation of a settlement dated the 2nd October, 1967. It has been reported that the settlement has been implemented partly and will be implemented in full soon. In case non-implementation is established, the legal provisions of the Industrial Disputes Act, 1947 will be invoked.

INCOME-TAX APPELLATE TRIBUNAL

4835. SHRI S. R. DAMANI : Will the Minister of LAW be pleased to state :

(a) whether the present strength of the Income-tax Appellate Tribunal is considered to be adequate; and

(b) whether there is a proposal to establish separate Tribunal in other

areas to expedite the disposal of pending cases and overcome the difficulties experienced by the assesseees?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) and (b). At present the Income-tax Appellate Tribunal consists of fifteen Benches, situated at various places in the country. The strength of the Tribunal is reviewed from time to time from all aspects. The question of setting up of additional Benches in other areas is under consideration.

दिल्ली में राशन व्यवस्था

4836. श्री मोलहू प्रसाद : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966-67 में दिल्ली में राशन व्यवस्था पर कुल कितना धन खर्च हुआ; और

(ख) क्या राशन व्यवस्था विभाग पर होने वाले व्यय को बचाने के उद्देश्य से दिल्ली में उचित मूल्य वाली सरकारी दुकानों के माध्यम से राशन व्यवस्था को चलाने का सरकार का विचार है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) 40.80 लाख रुपये ।

(ख) जी, नहीं । सरकार की दिल्ली में अपनी कोई उचित मूल्य की दुकान नहीं है ।

STRIKE BY CALCUTTA DOCK WORKERS

4837. SHRI MARANDI :
SHRI JYOTIRMOY BASU :
SHRI P. RAMAMURTHI :
SHRI MOHAMMAD ISMAIL :
SHRI K. RAMANI :
SHRI NIHAL SINGH :
SHRI INDRAJIT GUPTA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Calcutta dock workers had gone on strike on the 15th November, 1967;

(b) if so, the reasons therefor;

(c) the action taken to resolve the dispute; and

(d) the total loss suffered as a result thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI):

(a) Yes.

(b) The strike was over a charter of demands which included (1) Registration of certain categories of unregistered Dock Workers, (2) Nationalisation of the Stevedoring system and removal of the Administrative Body of the Dock Labour Board pending such nationalisation, (3) Payment of House Rent Allowance, and (4) Preferential treatment to the relations of the Dock Workers in the matter of employment in the Calcutta Docks.

(c) After the initial conciliation proceedings had failed, there were discussions with the representatives of the unions at Delhi, and as a result, an agreement was reached and the strike was called off from the afternoon of 25th November, 67.

(d) About Rs. 25 lakhs.

राष्ट्रीय उद्यान

4838. श्री ओ० प्र० त्यागी : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कितने राष्ट्रीय उद्यानों में मृगोद्यान हैं;

(ख) वर्ष 1962 से 1966 तक प्रति वर्ष कितने भारतीय और विदेशी पर्यटकों ने इन उद्यानों की यात्रा की; और

(ग) इन उद्यानों की और पर्यटकों को अधिक संख्या में आकर्षित करने के लिए सरकार ने इन्हें अधिक आकर्षक बनाने के लिए क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) से (ग).

सम्बन्धित राज्य सरकारों से जानकारी इकट्ठी की जा रही है और मिलते ही सभा पटल पर रख दी जायेगी।

हिडनचूंगी चौकी पर मटर और मटर की दालों का पकड़ा जाना

4839. श्री हुकम चन्द कच्छवाय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 29 अगस्त, 1967 को हिडन नदी पर स्थित चुंगी चौकी पर पुलिस ने मटर और मटर की दालों से भरे ट्रक पकड़े थे ;

(ख) क्या यह सच है कि इन ट्रकों को तस्कर व्यापार के लिये प्रयोग किया जा रहा था; और

(ग) यदि हां, तो तस्कर व्यापारियों के विरुद्ध क्या कार्यवाही की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) से (ग). राज्य सरकार से सूचना एकत्रित की जा रही है और प्राप्त होने पर सभा के पटल पर रख दी जायेगी।

WHEAT PURCHASES FROM AUSTRALIA

4841. SHRI D. C. SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the progress made in the wheat purchases from Australia during the current year so far;

(b) the quantity purchased so far; and

(c) when it is likely to arrive in India?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). A quantity of 428 thousand metric tons of wheat has been purchased from